

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3989/2011

(From the judgement and order dated 24/01/2011 in SBCRP  
No.853/2010 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

DEEPAK KHINCHI Petitioner(s)

VERSUS

STATE OF RAJASTHAN Respondent(s)

(With appln(s) for stay and office report)

Date: 16/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. Chinmay Khalidkar, Adv.  
Ms. Aruna Gupta, Adv.

For Respondent(s) Mr. Prashant Bhagwati, Adv.  
For Mr. Milind Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

On going through the record, we find that there are certain points in the case that were not addressed by the counsel for the parties at the time of hearing.

We, accordingly, seem it fair to get the matter re-listed to enable the counsel for the two sides to make their submissions on those points.

Put up on April 23, 2012.

(Neetu Khajuria)  
Sr.P.A.

(Sneh Bala Mehra)  
Court Master